(b) if so, by when it will be formed?

THE MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI): (a) and (b) The Government is committed to the idea of setting up a National Judicial Commission which would make recommendations for judicial appointments in the Supreme Court and the High Courts as also draw up a Code of Ethics for the judges.

Since the Government is still in the process of building a national consensus over the proposal to set up of a National Judicial Commission leading to an amendment to the Constitution of India, it will not be feasible to indicate a timeframe in this regard.

Bifurcation of National Commission for SCs and STs

*5. SHRIMATI N.P. DURGA:

SHRI K. RAMA MOHANA RAO:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government propose to bifurcate the National Commission for Scheduled Castes and Scheduled Tribes; and
 - (b) if so, the reasons therefor?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. SATYA NARAYAN JATIYA): (a) Yes, Sir. A proposal for bifurcation of the Commission is under consideration.

(b) To give focused attention for the Welfare and Development of Scheduled Tribes and Scheduled Castes.

Increase in seats in Dental and Medical Colleges

- *6. SHRI JIBON ROY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether Government's attention has been drawn to the news-item captioned, "Admissions: 76 Dental, Medical Colleges out", which appeared in the Indian Express dated the 17th June, 2002; and